

**NATIONAL ARCHIVES OF INDIA (LIBRARY AND  
INFORMATION OFFICER) RECRUITMENT RULES, 1996**

CONTENTS

1. Short title and commencement
2. Number of posts, classification and scale of pay
3. Method of recruitment, age limit, other qualifications, etc
4. Disqualification
5. Power to relax
6. Saving

**SCHEDULE 1 :- SCHEDULE**

**NATIONAL ARCHIVES OF INDIA (LIBRARY AND  
INFORMATION OFFICER) RECRUITMENT RULES, 1996**

<sup>1</sup> Published in the Gazette of India, Pt. II, Sec. 3(i), dated 19th October, 1996 (w.e.f. 19th October, 1996). In exercise of the powers conferred by the proviso to Art. 309 of the Constitution, the President hereby makes the following rules regulating the method of recruitment to the Group 'A' post of Library and Information Officer in the National Archives of India, Department of Culture, namely :-

**1. Short title and commencement :-**

These rules may be called the National Archives of India (Library and Information Officer) Recruitment Rules, 1996.

(2) They shall come into force on the date of their publication in the Official Gazette.

**2. Number of posts, classification and scale of pay :-**

The number of the said posts, its classification and the scale of pay attached thereto shall be as specified in columns 2 to 4 of the Schedule annexed to these rules.

**3. Method of recruitment, age limit, other qualifications, etc**

**:-**

The method of recruitment to the said post, age limit, qualifications and other matters relating thereto shall be as specified in columns 5 to 14 of the said Schedule.

#### **4. Disqualification :-**

No person-

(a) -who has entered into or contracted a marriage with a person having a spouse living, or

(b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post : Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing exempt any person from the operation of this rule.

#### **5. Power to relax :-**

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may by order, for reasons to be recorded in writing and in consultation with the Union Public Service Commission, relax any of the provisions of these rules with respect to any class or category of persons.

#### **6. Saving :-**

Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, Scheduled Tribes, Ex-Servicemen and other special categories of persons, in accordance with the orders issued by the Central Government from time to time in this regard.

#### **SCHEDULE 1**

#### **SCHEDULE**

Name of post	Number of post	Classification	Scale of pay
1	2	3	4
Library and	1* (1996)	General Central Service	Rs-3000-100-
Information	*Subject to variation	Group 'A' Gazetted	3500-125-
Officer.	dependent on workload.	(Non-Ministerial)	4500.